

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 11/09/2017

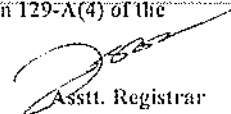
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70874/2017-SM|BR| dated 04/09/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 129-A(4) of the Customs Act, 1962.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1 C/Stay/70206/2017	C/70457/2017	Commissioner CUSTOMS Central EXCISE and SERVICE TAX-Noida C-56/42...SECTOR 62, NOIDA,(UP) - 201307

Name and Address of
Respondent

2 Pacific International
701/3, shivaji Road,
behind Azad Market,,
DELHI, - 110006

Copy To

3 Advocate(s) / Consultant(s):

LEX LEGAL
INTERNATIONAL
1667, OUTRAM LINES,
G.T.B. NAGAR, DEHLI-
110009

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R.

15 Office Copy

16 Guard File


Asstt. Registrar

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
Old Red Building, 38 M.G. Marg, Civil Lines,
Allahabad – 211 001**

COURT NO. II

DATE OF HEARING : 04/09/2017.

DATE OF DECISION : 04/09/2017.

**Customs Stay Application No. 70206 of 2017 in Appeal No.
70457 of 2017 (SM)**

[Arising out of the Order-in-Appeal No. NOI-CUSTOM-000-APP-012-17-18 dated 07/04/2017 passed by The Commissioner (Appeals), Customs & Central Excise, Meerut – II, Noida.]

CCE & ST, Noida

Appellant

Versus

M/s Pacific International

Respondent

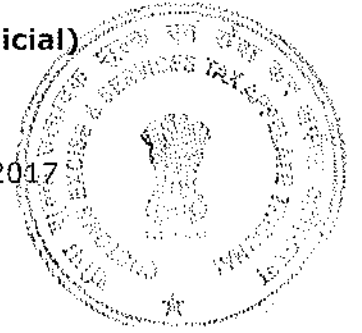
Appearance

Shri Mohd. Altaf, Authorized Representative (DR) – for the Appellant.

Shri Harish Kohli, Advocate – for the Respondent.

CORAM: Hon'ble Shri Ashok Jindal, Member (Judicial)

Final Order No. ~~70874~~ /2017 Dated : 04/09/2017



Per. Ashok Jindal :-

Heard Shri Mohd. Altaf, the learned Counsel for the Department and Shri Harish Kohli, learned Counsel for the assessee.

2. The learned Counsel for the Department submits that the tax evaded in the present appeal has been below the limit

Ashok Jindal

prescribed under Litigation Policy. As per instruction under 390/Misc./163/2010-JC dated 17/12/2015. In view of above, the appeal is dismissed in *liminie*. Accordingly, the stay application also stand disposed of.

(Dictated and pronounced in open court.)

Sd/-

(Ashok Jindal)

PK

Member(Judicial)

प्रमाणित प्रती/Certified True Copy

सहायक पंजीकृत/Asstt. Registrar
कोषागार, उत्पादक एवं सेवा कर
अधीन अधिकारी/(C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

.....